

SUPREME COURT OF INDIA

Gangabishan

Vs.

Motiram

(S. Saghir Ahmad and S. Rajendra Babu JJ.)

21.02.2000

ORDER

The Text below is only a summarized version of the order pronounced

The appellant had filed a civil suit for declaration claiming ownership rights over a plot, which was denied by the respondent. The question of ownership could have been decided by the appropriate authority only. But it was found by the civil court that notice of consolidation proceedings were not issued to the appellant. Thus, the Apex Court allowed the appeal directing District judge to decide the matter considering whether consolidation Authorities had complied with the provisions of the Act.